

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:542

ANSWERED ON:07.08.2013

AIRPORT METRO

Choudhary Shri Bhudeo;Devi Aswamedh

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Committee constituted to inquire about the faulty Airport Metro line and Coaches has submitted its report;
- (b) if so, the details thereof;
- (c) the details of officers found responsible and the action taken/being taken against them; and
- (d) the details of loss suffered by the Delhi Metro Rail Corporation due to faulty Airport Metro?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSHI)

(a): Yes, Madam.

(b): The Enquiry Committee found deficiencies / failures on part of various agencies viz. the Concessionaire (M/s DAMEPL), the construction contractor (M/s IJM-IJMI JV), Airport Line Consultant (PCI – PBI – JARTS – TONICHI - RITES), the Detailed Design Consultants (M/s Systra) and Delhi Metro Rail Corporation Ltd. (DMRC).

(c): The Enquiry Committee has identified Shri Kumar Keshav, the then Director (Projects), DMRC for system failure & the following officers of DMRC involved in the Contract C2 awarded to M/s IJM IJMI JV and recommended to take appropriate action against them as deemed fit:-

- (i) Shri O.P.Singh, Chief Project Manager
- (ii) Shri Ravi Kapoor, Dy. Chief Engineer
- (iii) Shri J.P.Vashist, Dy. Chief Engineer
- (iv) Shri Sanjeev Mehta, Dy. General Manager, Finance
- (v) Shri Deepak Patiar, Assistant Manager

Subsequent to the submission of the Report, one member of the Committee submitted a supplementary note for fixing up responsibility also on Shri Mangu Singh, the then Director (Works) and Shri R.N. Joshi, the then Director (Finance). However, the other member was of the view that there appears no reason for the top management to interfere in the day-to-day working and the responsibility attributed to the top management of DMRC in this regard is not justified.

The report of the Enquiry Committee was referred to Central Vigilance Commission (CVC), and as per the CVC's advice, the report has been forwarded to DMRC for examination by the Board of DMRC for taking action against various officials of DMRC as well as various consultants and contractors as per the findings of the report. DMRC has also been directed to examine various system improvements to avoid recurrence of such failure in future.

(d): DMRC has informed that it has incurred an expenditure of Rs. 14,03,45,541.58 on repairing of bearings of this line and intends to recover this cost mainly from the contractor and partially from the concessionaire.